C.P.I LEFT FACTION'S ACTIVITIES

- \*38. Shri A. D. MANI: Will the Minister of Home Affairs be pleased to state:
- (a) whether any literature has been seized by Government or has come into their possession regarding the anti-national activities of the so-called left faction of the Communist Party of India; and
- (b) whether Government's attention has also been drawn to a report published in an Italian daily 'II Borghese' regarding a communication sent by the Chinese Premier to an Indian Communist leader?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) A number of documents produced and circulated by a section of the Communist Party of India giving expression to anti-national views have come to our notice

(b) Yes, Sir

## शिक्षा श्रायोग की स्थापना

\*३६. श्रो भगवत नारायण भागंव : क्या शिक्षा मंत्री यह बताने की क्रुपा करेंगे कि क्या सरकार का विचार एक शिक्षा ग्रायोग नियुक्त करने का है, यदि हां, तो उस प्रस्ताव का ब्योरा क्या है ?

†[Setting up of an Education Commission

\*39. SHRI B. N. BHARGAVA: Will the Minister of Education be pleased to state whether Government propose to appoint an Education Commission; if so, what are the details of the proposal?]

शिक्षा मंत्री (श्री एम० सी० चागला) : जी, हां, एक शिक्षा श्रायोग स्थापित करने का निश्चय किया गया है । किन्तु श्रभी तक ब्योरे तैयार नहीं हुए हैं।

†[THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): Yes, Sir. It

†[ ] English translation.

has been decided to set up an Education Commission. Details have not yet been finalized.]

GOVERNMENT EMPLOYEES PRACTISING HOMOEOPATHY/AYURVEDA

- \*40. SHRI A. D. MANI: Will the Minister of Home Affairs be pleased to state:
- (a) whether Government have considered any proposal to debar Government employees from practising homoeopathy or the ayurvedic system of medicine unless they are medically qualified; and
- (b) if so, whether any orders have been issued in this connection?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI L. N. MISHRA); (a) Yes, Sir.

(b) A copy of Government orders is laid on the Table of the House.

No. 25/4/64-Ests. (A).

GOVERNMENT OF INDIA

MINISTRY OF HOME AFFAIRS

CONDUCT: No. 2

New Delhi-11, the 29th February, 1964/10th Phalguna, 1885.

## OFFICE MEMORANDUM

SUBJECT:—Permission to Central
Government servants for
undertaking medical practice during their spare
time—Grant of.

The Government of India have had under consideration the question of grant of permission to Central Government servants to practise medicine on purely charitable basis during their spare time. Since such practice of medicine by unqualified and untrained persons will be harmful to the community, it has been decided that permission to Central Government servants to undertake practice in any system of medicine should not be granted unless they hold recognised qualifications. Only per-

sons holding recognised qualifications in any system of medicine and registered under the relevant law in force in the State or Union Territory concerned, should be allowed to undertake medical practice. of Departments may grant the required permission, provided the practice is undertaken during spare time. on purely charitable basis, without detriment to the official duties of the Government servant concerned

- 2. Past cases, if any, in which permission has been granted to Government servants to undertake medical practice during their spare time, may be reviewed in the light of the above decision.
- 3. In so far as persons serving in the Indian Audit and Accounts Department are concerned, these orders issued in consultation with the Comptroller and Auditor General of India

(B. D. JAYAL)

Deputy Secretary to the Government of India 4, 1

To

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All \*Ministries of the Government of India etc. Copy to all Union Territory Administrations.

Copy to Ad. I. II and Ill, AlS Ill, Ests. (B), E.R.I, II, 111, Police 1, 11, 111 & IV, Hindi, OL, SR(R), SCT IV, AN, MT Himachal, Delhi and DH(S) Sections.

NON-PAYMENT OF ARREARS TO LANGUAGE TEACHERS IN DELHI SCHOOLS

- \*41. SHRI JAGAT NARAIN: Will the Minister of Education be pleased to state:
- (a) whether his attention has been drawn to the non-payment of arrears of pay to language teachers in schools in Delhi:
- (b) whether it is a fact that the revised grade was given in

whereas it was to take effect from the year 1952; and

(c) if so whether it is also a fact that the applications of these aggrieved persons are not forwarded to the Chief Commissioner for the redress of their grievances?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) to (c) The requisite information is being collected from the Delhi Administration and the Delhi Municipal Corporation and will be laid on the Table of the Sabha as soon as collect-

## ग्रामीण क्षेत्रों में कन्या शिक्षा

\*४२. श्री भगवत नारायण भागव : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि स्त्री शिक्षा सम्बन्धी राष्ट्रीय परिषद ने इस बात की जांच करने के लिए कि कन्या शिक्षा के सम्बन्ध में जनता के समर्थन का अभाव किस कारण से है, जो कमेटी गत वर्ष बैठाई थी उसकी सिफारिशों पर सरकार ने क्या कार्यवाही की है ?

†[GIRLS' EDUCATION IN RURAL AREAS

\*42. SHRI B. N. BHARGAVA; Will the Minister of Education be pleased to state the action taken by Government on the recommendations made by the Committee appointed by National Council for Women's Education last year for investigating the causes of lack of public support for girls' education in rural areas?)

शिक्षा मंत्री (श्री एम० सी० चागला): समिति ने अभी अपनी रिपोर्ट राष्ट्रीय परिषद्को नही दी है।

†[THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): The Committee has not yet submitted its report to the National Council]

<sup>\*</sup>with usual number of spare copies.

<sup>†[ ]</sup> English translation.